

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12830/2023

(Arising out of impugned final judgment and order dated 14-02-2023 in A482 No. 1743/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

MOHD ABDUL KHALIQ

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.170346/2023-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS and IA No.170350/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 10-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mohd. Asad Khan, Adv.
Ali Anwar, Adv.
Mr. Aditya Samaddar, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Rohit K. Singh, AOR
Ms. Tania Sharma, Adv.
Ms. Ananya Sahu, Adv.
Mr. Vijay Kumar, Adv.
Mr. Ajay Kumar Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner, list the matter on 28.11.2023.

(JATINDER KAUR)
P.S. to REGISTRAR

(MATHEW ABRAHAM)
COURT MASTER (NSH)